

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-305
IB-2200/ND/2019

IN THE MATTER OF:

M/s Baba Deep Singh Shuttering Pvt Ltd

....Applicant

Vs

M/s A & A Infracon Pvt Ltd

....Respondent

SECTION

U/s. 9 of IBC, 2016

Order delivered on 26.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Nikunj

For the Respondent :

ORDER

From the perusal of the records, it appears that petitioner sought time to file additional documents and case was fixed for today but till today no additional documents are filed by the petitioner. Therefore, the case was fixed for final hearing on **18.03.2020**.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)